

Central Administrative Tribunal Lucknow Bench Lucknow

C.C.P. 65/2008 In O.A. 252/2008,

This, the 14th day of July, 2009

Hon'ble Ms. Sadhna Srivastava, Member (Judicial)

Hon'ble Dr. A. K. Mishra, Member (Administrative)

Ram Karan Prasad aged about 39 years son of Sri Mahadev Resident of Gram- Bhainsaha, Tola- Dodhara, Post - Bhainsaha, Sardar Nagar, Gorakhpur.

Applicant

By Advocate: Sri Praveen Kumar

VERSUS

Shri Sri Prakash, General Manager, Northern Railway, Baroda House, New Delhi.

Respondents.

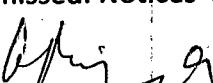
By Advocate Sri S. Verma

ORDER (ORAL)

By Hon'ble Ms. Sadhna Srivastava, Member (J)

This CCP has been filed for alleged non-compliance of the order dated 17.7.2008 passed in O.A. No. 252/2008, whereby this Tribunal had directed the respondent No.1 to consider and dispose of the representation of the applicant dated 27.12.2007.

2. Show cause reply has been filed by the respondents stating therein that in compliance of the order passed by this Tribunal in O.A. No. 252/2008 on 27.12.2007, the General Manager, Northern Railway, Baroda House, New Delhi has passed the reasoned and speaking order which is on record as Annexure No. C-1. The counsel for the applicant submits that the order passed by this Tribunal has been complied with. In view of the above, the CCP is dismissed. Notices issued be ⁵ can be discharged


(Dr. A.K. Mishra)

Member (A)

HLS/-


(Ms. Sadhna Srivastava)